## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 18(ND)11 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016

NAME OF THE COMPANY: M/s Sh. Vivek Malani V/s. M/s. Krishna Mills Ltd.

**SECTION OF THE COMPANIES ACT: 397/398** 

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Howard Sharma Advocate Q-6

2. Sussil Deeps Advocate petitioner lusseiter

3. Mohan Maraie Shore holder

4. Lusseiter

## **ORDER**

Learned counsel for the parties are present. Shri Shushil Daga Learned counsel has appeared on behalf of petitioner no.1. He seeks and is given a week's time to file the Vakalatnama. Shri Mohan Malani claiming to be a shareholder and given consent to the petitioner to file the petition has appeared in person. He seeks and is given 3 weeks time for moving an application for impleading him as a petitioner in the matter.

List on 03.10.2016

(R.Varadharajan) Member (Judicial) (Maharaj Krishan Hanjura) Member (Judicial)

Sd1-